- (a) whether large number of inland and foreign tourists experience bardahip due to son-availability of air joursey facility from Bangalore to Mysore; and
- (b) whether Government propose to improve the existing airport at Mysore and run domestic flights from Bangalore to Mysore and back?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI **ASHOK** GEHLOT): (a) and (b): Mysore is at a distance of 139 kms. from Bangalore and the two cities are well connected by rail and road. The travelling public should not experience and difficulty in travelling between the two cities in the absence of a shuttle air service between Mysore and Bangalore. Vayudoot has, however airlinked Mysore and Bangalore with a thrice weekly Dornier service on the route Hyderahad/Ticupathi/Mysore/ Bangalore with effect from 8th April.

Proposal for Relief to Persons Coming A from Srilanka

- *483. SHRI N. DENNIS: Will the Minister of HOME AFFAIRS be pleased to state :
- (a) whether the Government of Tamil Nadu has approached Central Government for relief to be provided to persons coming from Sri Lanka during the last three-four months; and
- (b) if so, the details regarding the quantity of rice and other foodgrain so far supplied to the State Government?

THE MINISTER OF HOME AFFAL RS: (SHRI SB. CHAVAN) (a) and (b) Yes, Sir The entire expenditure in this regard is being met by the Govern. ment of India. However, no proposal has been received from the State Govern ment for the supply of rice and other foodgrains either by the Ministry of Home Affiars or by the Ministry of Food and Civil Supplies.

Applications for Passport

- *484. SHRI THAMPAN THOMAS: Will the Minister of EXTERNAL AFFAIRS be pleased to state:
- (a) whether over five thousand passport applications are pending disposal'at the Regional Passport Office at Cochin (since Januáry, 1985);
- (b) the reasons for such long delay in the issue of passports;
- (c) whether Government's policy is to process the passport applications and issue passports within seven days; and
- (d) if so, the steps taken to ensure the issue of passport in seven days from Cochin Regional Passport Office?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KURSHED ALAM KHAN): (a) Yes, Sir.

- (b) The reason for delay is attributable to delay in receipt of verification reports from the State Police authorities.
- (c) No, Sir. Instructions were given to PIAs to issue passports within seven days from the receipt of clear police reports and not from the date of receipt of passport applications.
- (d) Passports in Cochin Office are being issued within the prescribed time frame.

Commercial Pilots in 1 A. A.I.

- SREENIVASA V. *485. SHRI PRASAD: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) the total number of unemployed commercial pilots appointed by the IAAI as Airport Officers since 1982:
- (b) whether some of the appointed officers belong to the category of ex-setvicemen of Indian Air Force and Army:
- (e) whether services of some of the officers are being terminated; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) The total number of unemployed commercial pilots appointed by the IAAI as Airport Officer (Operations) since 1982 is 19.

(b) (c) and (d) Only one of the officers belongs to the category of Ex-Servicemen of the Indian Air Force. His services were terminated we.f. 16.11.1984 on grounds of unsatisfactory performance during the period of probation. There is no move to terminate the services of any other officer at the moment,

Reports from States Reg: Implementation of Directives for Welfare of Minorities

3275. SHRI G.M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have received any quarterly reports from States and Union Territories with respect to implementation of directives/guidelines contained in the communication addressed to them by the late Prime Minister on 11th May, 1983 regarding welfare of the minorities;
- (b) if so, the details thereof and steps taken by those states/Union Territories for the implementation of the aforesaid directives;
- (c) details about implementation as regards matters pertaining to the Centre and
 - (d) steps Government propose to take to seek full implementation of the suggestions contained in the said communication of the late Prime Minister?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) to (d) Reports are received from all the States and Union Territories on a regular basis, However, some of the States and Union Territories in North

Eastern part of the country have indicated that they do not have any problem of minorities as their population primarily consists of tribals. Governments of Jammu and Kashmir have indicated that while the 15-point guidelines would be of great value to states susceptible to communal tension, their states does not have any such communal problems, West Bengal has not submitted any report so far.

In pursuance of the 15-point directive some of the important schemes taken up by Central Ministries are as follows:-

- (i) Scheme for coaching of weaker sections amongst minorities by University Grants Commission in selected Universities and Degree Colleges.
- (ii) Scheme for opening Extension Centres of community polytechnics in minority concentration areas.

The implementation of the late Prime Minister's 15-point directive is being monitored by Minorities Cell of Ministry of Home Affairs on a continuous basis by obtaining quarterly reports from the states, Union Territories and Central Ministries and pointing out the deficiencies for necessary rectification. The officials of Minorities Cell are also undertaking tours of various States for detailed discussions and follow up action on the 15-point Directive.

Memorandum From President of All India Tapriwas and Vimukat Jaties Federation, Chandigarh

3276. SHRI ANANDA PATHAK: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether he has received a memorandum No. 75-275/P-1 dated 15 January 1985 from president of All India Tapriwas and Vimukat Jaties Fedaration, Chandigarh.
- (b) if so, what is their demand and whether it is justified;